

Manufacture and Misuse of Tinctures

*1054. SHRI C. K. CHANDRAPPAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government have enquired about the misuse of pharmaceutical tinctures in India especially in States where prohibition is in force ; and

(b) whether Government are aware of the common malpractices of manufacturers of tinctures and by licensed chemists and druggists and if so, what are the common malpractices ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPAD YAYA) : (a) and (b). A statement is laid on the Table of the Sabha.

Statement

(a) No such enquiry has been made by the Central Government in the recent past. However, in 1963, the Planning Commission had set up a Study Team on Prohibition under the Chairmanship of Shri Justice Tek Chand. This Team studied, among other things, the problems relating to misuse of medicinal, toilet and other alcoholic preparations which are used for potable purposes.

(b) The common malpractices resorted to by unscrupulous drug manufacturers and by Chemists and Druggists are :

- (i) Manufacture of pharmacopoeial tinctures covered by the current editions of pharmacopoeias which have an established medicinal use and promoting their sale for misuse as alcoholic beverage ;
- (ii) manufacture of tinctures included in the earlier editions of the Pharmacopoeias which have become outmoded in medical practice and for which there are no prescribed standards and promoting their sale for misuse as alcoholic beverage ;
- (iii) manufacture of non-pharmacopoeial preparations containing alcohol as patent and proprietary medicines and promoting their sale for misuse as alcoholic beverage ;
- (iv) manufacture of preparations containing alcohol and marketing them

under the guise of Ayurvedic and Homoeopathic preparations ; and

- (v) manufacture of so-called toilet preparations containing alcohol and promoting their sale for misuse as alcoholic beverage.

SHRI C. K. CHANDRAPPAN : In the statement Government have admitted that tincture is being misused by Ayurvedic pharmacies for making alcohol and selling it illegally. In this context, may I know whether Government would consider, particularly in those States where prohibition is there, taking measures, may be to lift prohibition etc., so as to avoid the misuse of these tinctures ?

SHRI D. P. CHATTOPADHYAYA : To prevent the misuse of the tincture and other spirituous preparations, it has been decided that Ayurvedic preparations will be brought, and they have in fact been brought, within the purview of the Drugs and Cosmetics Act.

SHRI C. K. CHANDRAPPAN : My question was whether in the areas where prohibition is in force, Government would take steps to lift it so that tincture would not be misused in this manner as is done now.

SHRI D. P. CHATTOPADHYAYA : Prohibition is primarily a State subject. In this matter, we can only draw the attention of the State Governments to the suggestion, but cannot do anything on our own.

SHRI C. K. CHANDRAPPAN : That means the Centre will draw their attention to it and say that Prohibition should be lifted.

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : It is not our stand that we will say that it should be done. It is for the State Governments to decide. Only the Hon. member's suggestion will be conveyed to them.

श्री परिपूरकानिबन्ध संयुक्ती : चूक बहुत से हाई कोर्ट ने यह कर्षण दी है टिक्कर, बिजर प्रोहिबिशन में नहीं जाता है, सो क्या सरकार

कानून में संशोधन करने का विचार कर रही है जिस से टिकचर, जिंजर के सम्बन्ध में, उस के इस्तेमाल के सम्बन्ध हैं जो हाई कोर्ट की रुलिंग्स हैं उन को ध्यान में रखते हुए यह भी नये की चीजों में लायी जा सकें। और यह इतनी घातक चीज हो गयी है, खासतौर से तीर्थ स्थानों में कि लोग बुरी तरह से मर रहे हैं। तो क्या कानून में संशोधन करेगी सरकार ताकि नये की वस्तुओं में इस को शामिल किया जा सके ?

श्री उमाशंकर बीक्षित : अध्यक्ष महोदय, जब तक ऐसी परिस्थिति न हो कि जो हम कानून में परिवर्तन करें उस से रोका जा सके मिसयूज, तब तक इस पर जल्दी से कोई निश्चय करना उचित नहीं होगा, जिस में ऐसा न हो कि जो हम रेमेडी करें वह उस का इलाज बीमारी से भी खराब हो। यह सुझाव यू० पी० सरकार ने दिया था कि ऐक्साइज ड्यूटी बढ़ायी जाये, और उस के बारे में सभी स्टेट्स से पूछा है। तो भिन्न भिन्न रायें आयी हैं और यह कहा है कि इस में कठिनाई हो रही है। फिर भी कोई स्पष्ट सुझाव माननीय सदस्य देंगे तो हम उस पर विचार करेंगे।

श्री परिपूर्णब वैन्गुली : मेरा निवेदन है कि तीर्थ स्थानों में टिकचर जिंजर का अवैध व्यापार करते हुए लोग गिरफ्तार हुए, मुकदमे चले। हाई कोर्ट ने रुलिंग दी कि टिकचर जिंजर को बेचना नये में शामिल नहीं है, और उससे मीठे होती हैं। तो क्या हाई कोर्ट की रुलिंग को ध्यान में रखते हुए सरकार कानून में संशोधन करने का विचार रखती है ?

अध्यक्ष महोदय : यही तो बताया उन्होंने।

श्री उमाशंकर बीक्षित : विचार करेंगे।

श्री जै० एम० सिबारी : जहाँ-जहाँ प्रोहिबिशन था वहाँ से हटा लिया गया और

अब प्रोहिबिशन शायद देश में कहीं नहीं है सिवाय बम्बई के। तो जब प्रोहिबिशन नहीं है तो लोगों को इन सब चीजों का सेवन करने की आवश्यकता नहीं है। जहाँ-जहाँ प्रोहिबिशन होता है वहाँ ऐसी चीजों का सेवन करते हैं और प्रोहिबिशन ही नहीं सकता जब तक केन्द्रीय सरकार स्टेटों को एड नहीं देती। तो अगर प्रोहिबिशन करना है तो स्टेटों को एड देनी चाहिए। नहीं करना है तो इन सब चीजों के लिये कानून बनाने की आवश्यकता नहीं है। इस पर सरकार का क्या विचार है ?

श्री उमाशंकर बीक्षित : सरकार की नीति इस समय यह है कि हम कोई दबाव डाल कर प्रदेश सरकारों को मजबूर नहीं करना चाहते कि जो प्रोहिबिशन करना चाहती हैं उसको बन्द कर दें।

U. S. Consultancy Services in the Field of Oil Exploration

*1056. SHRI S. A. MURUGANANTHAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the Oil and Natural Gas Commission has decided to enter into an agreement with the U.S. firm, De Gloyer and MacNaughten, for Consultancy Services in the field of oil exploration ;

(b) whether a draft contract has already been prepared by the Oil and Natural Gas Commission in this regard ;

(c) if so, the main terms of the proposed contract ; and

(d) when it is likely to be signed ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI) :

(a) to (d). The Commission has engaged the American consultants M/s. De Gloyer and MacNaughten, for studying and reviewing the available data pertaining to the Commission's nine oil fields in Gujarat with a view to determine (i) the hydrocarbon reserves of these fields, (ii) the optimum rates of production therefrom and the additional oil that could be recovered by secondary recovery methods. The contract has been signed on 9th June, 1971.